

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

I.A. No. _____ of 2024

In

O.A. No. 971 OF 2024

IN THE MATTER OF:

PRAJJWAL CHAND

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & Ors.

....RESPONDENTS

**REPLY ON BEHALF OF INTEGRATED POLLUTION COMMITTEE
THROUGH ITS SOLE PROPRIETOR PRANJAL PATEL.**

APPLICANT

Integrated Pollution Committee

Through its Sole Proprietor

Pranjal Patel

H.No. 26,A-B, E Block, Near Bhatiya Hotel,

Panki, Kanpur Nagar,

Uttar Pradesh - 208020.

MOST RESPECTFULLY SHEWETH:-

1. It is submitted that an Original Application was registered on a Letter Petition dated 06.02.2023. Thereafter the Letter Petition was given O.A. No. 971 of 2024 highlighting the issue that a report by the District Magistrate was submitted wherein it was mentioned that the CBWTF owned by Integrated Pollution Committee was operating illegally and the said CBWTF does not have a valid CCA and the application for CCA is being rejected continuously by the UPPCB due to the non-compliance of environmental norms, provisions of the

Bio-medical waste Management Rules, 2016 and CPCB guidelines. Furthermore, according to the District Magistrate's report the ownership of the said facility is also disputed.

2. It is submitted that the present Original Application (O.A.) No. 971 of 2024 is pending adjudication before this Hon'ble Tribunal, wherein the Hon'ble Tribunal vide an order dated 19.11.2024, was pleased to issue notice to the Respondents, directing them to respond to the allegations raised in the O.A.
3. It is respectfully submitted that an Impleadment Application was made by the respondent, Integrated Pollution Committee before the Hon'ble National Green Tribunal in O.A. No. 971 of 2024.
4. The Applicant respectfully submits this reply to the order dated 18.12.2024 wherein, the Hon'ble National Green Tribunal directed to provide more information relating to the rejection of CCA and also the lease deed.
5. It is pertinent to mention that the applicant time and again has applied for CCA on various occasions the CCA of the Respondent Integrated Pollution Committee has expired and the said Facility has repeatedly applied for CCA and the same has been repeatedly rejected by UPPCB due to the non-compliance of environmental norms, provision of the Bio-medical waste Management Rules, 2016 and CPCB guidelines. It is further submitted that the Respondent had applied for CCA on 07.07.2023 and was granted the same on 26.07.2023 which was valid for a period of approximately 6 months from 07.07.2023 to 31.12.2023.
6. It is submitted that the respondent has repeatedly applied for CCA but the same has been rejected by UPPCB. The issues raised by UPPCB while rejecting the different CCA applications were rectified by the

Respondent but even after rectifying all the issues the CCA repeatedly got rejected each and every time. The respondent applied for CCA on 22/10/2024 but the same got rejected via letter dated 17/12/2024 stating the reason that a closure order has been issued against the CBWTF. The True Copy of the CCA application rejected is Annexed as **ANNEXURE 1**.

7. It is also submitted that the CCA of the project proponent got simply rejected by UPPCB quoting the order of the Hon'ble National Green tribunal “ *In the light of the facts disclosed in joint Committee report, prima- facie we are satisfied that without consent and EC, said CBWTF cannot be allowed to operate, hence, UPPCB and District Magistrate, Gorakhpur shall ensure that above CBWTF shall not be allowed to operate until further order of this Tribunal.*” . Hence the CBWTF was working since 2013, hence needs no EC for the functioning of the facility as per the EIA Notification,2016 and same was observed in the report filed by DM. True Copy of the Letter by UPPCB is annexed as **ANNEXURE 2**.
8. It is further submitted that Mr. Arun Kumar Awasthi is the manager of the respondent, Integrated Pollution Committee and hence was given Authorisation letter to extend the lease deed on behalf of the respondent. The True Copy of Authorisation Letter for lease deed is Annexed as **ANNEXURE 3**.
9. It is submitted that the owner of the land on which the CBWTF is situated is owned by Mr. Awadh Raj Yadav. However, Mr. Arun Kumar Awasthi approached Mr. Yadav for the extension of Lease deed and the same was extended on 02.02.2024, wherein due to the typographical error in the lease deed name of the IPC is missing after the name of Mr. Arun Kumar Awasthi, who was the then manager of

the IPC at the time of signing of the said lease Deed. The True Copy of the lease deed is Annexed as **ANNEXURE 4**.